

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No.831/2019**

Shravan Kumar Singh

---Applicant

Vs

State of Maharashtra

---Respondent

**SUBMISSION OF REPORT OF MPCB IN COMPLIANCE OF ORDER PASSED
BY HON'BLE NGT ON 22/10/2019**

- 1) The Hon'ble NGT, Principal Bench, New Delhi by order dtd 22/10/2019 directed the Maharashtra Pollution Control Board to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter.
- 2) In compliance of the order dated 22/10/2019 passed by the Hon'ble Tribunal, the Respondent –Board submits as under:
 - i) The Respondent –Board at Nagpur had received a complaint from Shri Shrawankumar Singh, Kanhan vide letter dated 29/05/2019 in respect of M/s Suryamba Spinning Mills Limited located at S.No. 300, Nayakund, Parseoni Road, Tq Parseoni, Dist Nagpur for disposal of effluent & solid waste in his field which is adjacent to said industry's boundary.
 - ii) The official of the Respondent – Board at Nagpur had carried out inspection to the aforesaid industry on 30/7/2019 and observed that, industrial effluent generated from Humidification plant after washing/cleaning of Humidifier Tanks once in three months was discharged on land unscientifically without any treatment. There was no proper drainage pattern for the storm water. No adequate treatment & disposal facility provided for domestic sewage generated from the

industry and residential colony located within factory premises. Operation & Maintenance of Dust collection system needs improvement. Poor management towards handling, collection, storage & Disposal of Non-Hazardous waste i.e used Packaging bags, waste fibres, plastic material etc and littering of the same within premises was observed. No proper record was kept for generation & disposal of non-Hazardous waste. The used oil was stored openly on ground unscientifically and spillages on nearby area observed.

- iii) In view of the above non-compliances, the Respondent –Board had issued Proposed directions to M/s.Suryaamba Spinning Mills vide letter dated 5/8/2019. The action taken report was communicated to the complainant vide letter dated 5/8/2019. A copy of the Proposed directions dated 5/8/2019 is enclosed herewith and annexed as an **Annexure-I**. Further, the Respondent –Board vide letter dated 16/8/2019 directed M/s.Suryaamba Spinning Mills to remove the dumped material from the field of the complainant and submit compliance report
- iv) Further, the Respondent –Board had extended personal hearing to the industry on 21/8/2019 and accordingly issued Interim directions on 29/8/2019, to provide treatment facility to effluent generated from humidifier within 4 months , to provide pucca storm water drain in and around factory premises within four months, to provide adequate capacity of STP to treat domestic effluent within six-month period. To operate and maintain dust collection system properly, collect, segregate, store non-hazardous waste in closed shed and dispose to authorized recycler and maintain the record regularly, provide separate room for storage of used oil and to dispose the same to the authorized recycler and to maintain record regularly and to dispose oil contaminated soil to CHWTSDF Butibori within two months etc. A copy

of the Interim directions dated 29/8/2019 is enclosed herewith and annexed as an **Annexure-II**.

v) The Respondent-Board had granted renewal of Consent to operate vide letter dated 23/9/2019 to M/s Suryaamba Spinning Mills Limited for manufacture of Polyester/Viscose/Cotton Yarn – 950 Mt/Month, valid for a period upto 31/3/2025 on certain terms and conditions. A copy of the Consent to operate dated 23/9/2019 is enclosed herewith and annexed as an **Annexure-III**.

vi) The representative of the industry vide letter dated 03/12/2019 informed that, the waste thrown towards the boundary wall in the field of complainant was due to negligence of the workers and necessary instruction have been given to workers and waste material was picked from the field of complainant .

vii) In order to verify the compliance of the directions issued by the Respondent –Board, the officials of the Respondent –Board at Nagpur visited the above industry on 5/12/2019 and observed as under:-

Sr No.	Interim Directions dated 29/8/2019	Compliance
1	To provide treatment facility to effluent generated from humidifier within four months.	The representative of the Industry has proposed to provide treatment facility i.e settling tanks & Sludge drying bed for effluent generated from Humidifier and treated effluent will be taken into proposed new Sewage Treatment Plant for further treatment. The work of treatment facility is in progress.
2	To provide pucca storm water drain in and around factory premises within four months.	Industry has identified total storm water drain of length 586 meters within Factory premises and Hume pipe line will be provided. Work is in progress.
3	To provide STP of adequate capacity within six-month period.	Proposed to provide sewage Treatment Plant of capacity of 115 CMD for colony & Industry. Treated sewage will be utilised within factory premises for plantation. Civil construction work is in progress.
4	To operate & maintain dust collection system properly.	Proposed to upgrade dust collection system at mixing and blowing section. Pipe line work is completed and expected to complete work by the mid of January 2020.
5	Collect, segregate & Storage of non-hazardous	Closed rooms are constructed to collect and store segregated non-hazardous

	waste in closed shed and dispose it to authorized recycler.	waste i.e used plastic bags, fibres, paper waste etc.
6	To provide separate Room for storage of H.W i.e used oil and to dispose to authorized vendor and to maintain record.	Separate covered room is provided for storage of Hazardous waste i.e used oil.
7	To dispose oil contaminated soil to CHWTSDF within two months.	Disposed oil contaminated soil at CHWTSDF, Butibori, Dist Nagpur on 03/12/2019 vide manifest no.13764 & qty disposed 200 Kg.
8	To submit BG of Rs 10 Lacs to ensure	Submitted Bank Guarantee of Rs 10.0 Lacs vide no.0713619BG0000128 dated 12/09/2019 valid up to 10/09/2020.

Further, the Respondent - Board has also carried out joint visit on 05/12/2019 to the field of the complainant along with representative of the industry and observed that the complainant's field is about 7.0 acres and is having common boundary wall. Some quantity of construction debris was observed due to rebuilding of compound wall at some part. As instructed earlier, industry has collected the material i.e washers, rubber part etc from the fields of the complainant, which is also agreed by the complainant during visit. The remaining waste i.e fibre waste and construction waste will be lifted after harvesting of standing crop of cotton, which is agreed by the complainant during visit. The affected area is only strip of land about average 6 feet along the common boundary wall. During the visit, it was observed that there was no discharge of any liquid waste from industry in the field of the complainant. Copies of the visit reports dated 5/12/2019 are enclosed herewith and marked as an **Annexure-IV** collectively.

For and on behalf of Maharashtra
Pollution Control Board

Date: 03/01/2020
Place: Nagpur



(Signature)
(Ashok M. Kare)
Regional Officer, Nagpur

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Nagpur

Website : mpcb.mah.nic.in
E-Mail : ronagpur@mpcb.gov.in
Fax : 2560851
Phone : 2565308, 2560139



Regional Office,
5th Floor, Udyog Bhawan,
Civil Lines,
Nagpur.-440 001.

Regd.AD/Fax/Hand delivery.

No. MPC/NRO/Directions/ *MPCB/PP/1408050002* Date: *05/08/2019*

To,
M/s. Suryaamba Spinning Mills Ltd,
A/p-S.No.300,Nayakund,Parseoni Road,
Tq.Parseoni, Dist.Nagpur.

Sub : Proposed Directions under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Ref : 1. The Board Consent No. MPCB/15/14243 Dt.07.11.2015
2. Show Cause Vide Letter No. MPC/NRO/SCN/05/44/2019 Dt 10.01.2019
3. Complaint lodged by Shri Shravan Kumar Singh to this office on 29.05.2019 also received through the complaint module portal.
4. Visit of Board Official on 30/07/2019.
5. SRO Nagpur-I forwarded legal action through module on 01/08/2019.

WHEREAS, you are operating your industry in Water Pollution Control area and Air Pollution Control Area declared under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively. AND WHEREA, it is mandatory on your part to obtained consent to establish and consent to operate from the Board and to provide comprehensive pollution control system to avoid any type of pollution in the nearby area.

AND WHEREAS, Board official has visited to your industry on 30/07/2019 for investigation of complaint and checking the compliance of consent condition issued by Board. Sub Regional Officer Nagpur-I reported the following non-compliances as per ref. no. 4 & 5 :-

1. It is noticed that you are generating industrial effluent from washing of humidifier tanks and used for plantation without any treatment & thus violating consent condition.
2. You have failed to provide pucca storm water drain with proper disposal system and thus causing water logging within premises.

3. Domestic sewage is generated from colony situated within factory premises as well as from workers / staff at the factory which is of substantial quantity, You have failed to provide adequate treatment facility till date and discharging into environment without any treatment.
4. Operation and Maintainace of APC system i.e dust collection system is not satisfactory and needs improvement.
5. The management of Non Hazardous waste i.e used plastic packaging bags, waste fiber etc. is not satisfactory and resulting into poor housekeeping within premises which needs to provide closed and designated area for the storage.
6. You have failed to maintain the record regarding generation and disposal of non-hazardous waste and also need to disposed of waste to authorizes recycler.
7. Hazardous waste i.e used oil is generated from the industrial activity and noticed that no adequate and scientific measures have been taken for it's collection, storage and disposal. During visit spillage of used oil on ground observed and resulting into mixing with storm water which was flowing outside and thus damaging the surrounding environment.
8. It is also directed to collect all oil contaminated soil and disposed it at CHWTSDF butibori immediately.

AND WHEREAS, it seems that, you are knowingly and willingly causing the grave injury to the Environment by creating pollution in the nearby area.

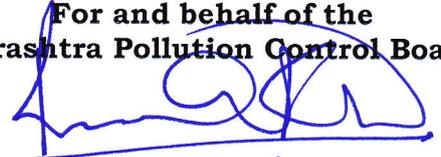
NOW, THEREFORE, in exercise of the powers conferred upon the undersigned under section 33A of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 I, hereby issue Proposed Directions against your industry as follows:

1. **Why your industry shall not be directed to stop the further manufacturing activities henceforth?**
2. **Why the competent authority shall not be directed to disconnect water/electricity supply to your project?**

(3)

You shall submit your reply/objections within a period of 15 days from the date of receipt of these directions, failing which the Board will be constrained to issue appropriate final directions, as may deem fit in your case, which may be noted.

**For and behalf of the
Maharashtra Pollution Control Board**



(Rahul M. Wankhede)

Regional Officer, Nagpur

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Assistant Secretary (Tech.), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy to: - 1. Sub-Regional Officer, M.P.C. Board, Nagpur-I

- You are directed to serve the copy of Proposed Direction to the industry and also submit the Compliance against Directions.

Copy to Master file, Nagpur.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office, Nagpur

Website : mpcb.mah.nic.in
E-Mail : ronagpur@mpcb.gov.in
Fax : 2560851
Phone : 2565308, 2560139



Regional Office,
5th Floor, Udyog Bhawan,
Civil Lines,
NAGPUR.-440 001.

Regd.AD/Fax/Hand delivery.

No. MPCB/ID/ 1908290002

Date: 29/08/2019.

To,
M/s. Suryamba Spinning Mills Ltd.,
A/P S.No.300,Nayakund, Parseoni Road,
Tq. Parseoni Dist Nagpur.

Sub: Interim Direction under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1. Consent granted by Board vide letter no MPCB/15/14243
dtd 07/11/2015 valid upto 31.03.2019 (Applied for renewal).
2. Proposed Direction vide letter no MPCB/PD/1908050002
dtd 05.08.2019.
3. Personal Hearing extended dtd 21/08/2019.

The Board has issued Proposed Direction vide letter cited at ref. (2) to your industry under Section 33A of the Water (P& CP) Act 1974 and under Section 31A of the Air (P&CP) Act, 1981. As a principle of natural justice, a Personal Hearing extended dtd 21/08/2019 to this office. After going through the reports / records available with this office and discussion held during the personal hearing, with your authorized representative following Interim Directions u/s. 33 A of the water (Prevention & Control of Pollution) Act, 1974 & under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 are issued :-

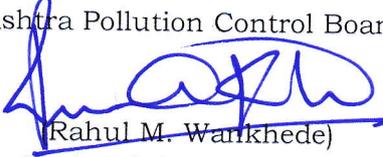
1. You shall provide 2 nos. of settling tank and 3 nos. of sludge drying beds with flocculating process for treatment of effluent generating from humidity fire within 4 months period.
2. You shall provide pucca storm water drain in and around factory premises within 4 months period.
3. You shall provide STP to treat domestic effluent generating from domestic activity with adequate capacity within period of 6 months.

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4. You shall operate and maintain the dust collection system properly to avoid the emissions into the environment.
5. You shall segregate , storage of non-hazardous waste in the closed shed and dispose the same to the authorized recycler and maintain the record regularly.
6. You shall provide separate room for storage of used oil as well take care that to avoid the spillage on the ground also dispose the used oil to the authorized recycler and maintain the record regularly.
7. You have to dispose oil contaminated soil to CHWTSDF Butibori within period of two months.
8. You shall submit Bank Guarantee of Rs. 10 Lacs against the compliance of this direction in favor of Regional Office, M.P.C. Board, Nagpur within 15 days.

In case, you fail to comply with the above Directions, the Board will have no option than to forfeit the Bank Guarantee and issue final directions as deemed fit in your case, along with suitable legal action which may please be noted.

For & behalf of the
Maharashtra Pollution Control Board


(Rahul M. Wankhede)
Regional Officer, Nagpur

Copy submitted for favor of information to:

- 1) Hon'ble Member Secretary ,M.P.C. Board, Mumbai
- 2) The Assistant Secretary (Tech.) M.P.C. Board, Mumbai
- 3) Sr. Law Officer (HQ) M.P.C. Board, Mumbai.

Copy to: Sub-Regional Officer, M.P.C. Board, Nagpur-I.

You are directed to serve the copy of direction to the industry and ensure the compliance within 7 days and report accordingly .

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0712-2560139/52
 Fax: 0712-2560851
 Email: ronagpur@mpcb.gov.in
 Visit At: <http://mpcb.gov.in>



5th Floor, Udyog Bhawan,
 Civil Lines,
 Nagpur 440 001.

Orange /SSI/O-15

Consent No: RO-NAGPUR/CONSENT/1909000787

Date- 23.09.2019.

To,
 M/s. Suryaamba Spinning Mills Limited,
 A/p- Sr. No. 800, Nayakund Parseoni Road,
 Tq. Parseoni Dist. Nagpur.

Subject: Renewal of Consent to Operate under Orange category.

Ref : 1. Earlier Consent granted vide no. MPCB/15/14243 dtd 07/11/2016
 2. Your Online Application through Web-Portal on Dt. 28.03.2019

Your application: MPCB-CONSENT-0000075080

Dated: 28.03.2019.

For: Renewal of Consent to Operate.

under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (M & T M) Rules 2016 & amendment 2019 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order;

1. The consent is granted for a period upto - 31.03.2025.
2. The actual capital investment of the industry is Rs. 9867.85/- Lakhs. (As per C. A. Certificate/Undertaking submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Polyester/Viscose/Cotton Yarn	950	MT/M

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

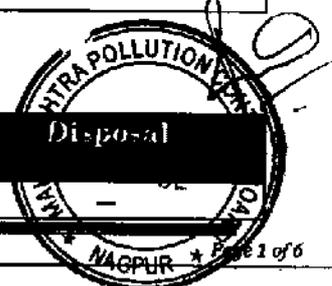
Sr. no.	Description	Permitted quantity of discharge L m ³ Q	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	38.0	As per Schedule -I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
-	--	-	--

6. Conditions about Non Hazardous Wastes:

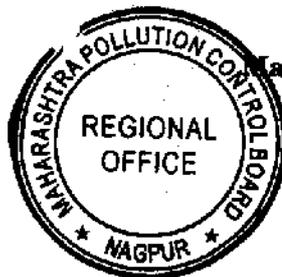
Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
-	--	-	--	-	-



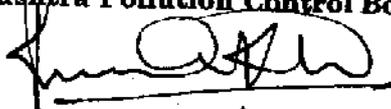
7. Conditions under Hazardous & Other Waste (M & TM) Rules, 2016 & amendment 2019 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
-	-	-	-	-	-	-

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. Industry shall strictly comply Plastic Waste Rules 2016 and Maharashtra Plastic & Tharmocol Products (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment dtd 11/04/2018 & 30/06/2018.
10. Industry shall strictly comply Battery (Management and Handling) Rules, 2001 and its amendment thereof.
11. Industry shall strictly comply E-Waste (Management) Rules, 2016 and its amendment thereof.
12. The industry shall obtained plastic registration as per Plastic Waste Rules 2016.
13. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
14. The industry shall submit strictly online all required annual report, manifest, Environment statement through portal dash Board to this office as Rules time to time.
15. The industry shall comply Interim Direction vide no MPCB/ID/1908290002 dtd 29/08/2019.
16. Industry shall also comply with the industry specific standards notified under environment protection act



For and on behalf of the
Maharashtra Pollution Control Board


(Rahul Wankhede)
Regional Officer, Nagpur

Received Consent fee of -

Sr. No.	Amount(Rs.)	NEFT / DR No./e-payment	Bank	Date
1	325000/-	DR. No. 5448155	SBI	28.03.2019
2	50000/-	DR. No. 5448178	SBI	29.03.2019
3	50000/-	DR. No. 5454812	SBI	19.08.2019

Copy to:
The Sub-Regional Officer, M.P.C. Board, Nagpur-I.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have proposed provided the Effluent Treatment Plant (ETP) with the design capacity not mentioned.(If Applicable)
- 2) B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent. (If Applicable)

Sr No.	Parameters	Standards prescribed by Board (If any)
	I. Compulsory Parameters	Limiting Concentration in mg/l, except for pH
01	pH	5.5 to 9.0
02	Oil & Grease	10
03	BOD (3 days 27oC)	100
04	Total Dissolved Solids	2100
05	Suspended Solids	100
06	COD	250

C) The treated effluent shall be recycled to the maximum extent possible & remaining shall be disposed on land for gardening.

- 3) A] As per your consent application, you shall provide STP for sewage generated.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act 1986 and Rules made there under from time to time, whichever is stringent.

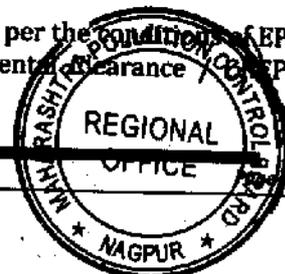
- (1) Suspended Solids. Not to exceed 100 mg/l.
- (2) BOD 3 days 27oC. Not to exceed 100 mg/l.

C] The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

- 4) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 5) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 6) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	25.0
2.	Domestic purpose	55.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0
5	Gardening/Other	0

- 7) The Applicant shall provide Specific Water Pollution control system as per the provisions of EP Act,1986 and rule made there under from time to time/ Environmental Clearance EP guidelines.



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install / provided the Air pollution control (APC) system and also proposed to erect / erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
-	-	-	-	-	-

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. Industry shall provide adequate pollution control systems at the sources of pollutants.
4. The applicant shall operate and maintain above mentioned air pollution control systems so as to achieve the level of pollutants to the following standards: (If Applicable)

Particulate matter	Not to exceed	100 $\mu\text{g}/\text{Nm}^3$.
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5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)
7. There shall not be any fugitive emissions.
8. The applicant shall close down or de-rate the plant if concentration of emissions is found to be exceeding the prescribed limit.
9. The industry should not cause any nuisance in surrounding area.
10. Growing of a green belt along periphery.
11. Regular cleaning & wetting of the ground within premises.
12. Continuous water sprinkling arrangement shall be provided

Schedule-III Details of Bank Guarantees

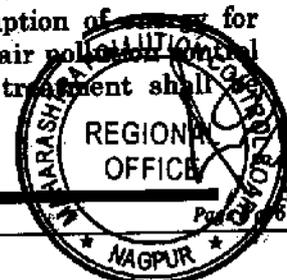
Sr. No.	Direction	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Against Interim Direction	10.00 Lacs	Submitted	As per Interim Direction vide no. MPCB/ID/19082 90002 dtd 29/08/2019.	Continuous	10.09.2020.



Schedule-IV

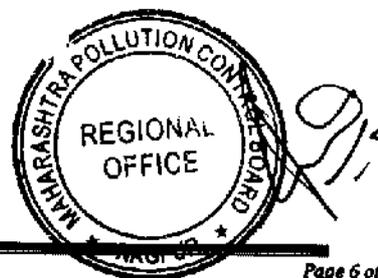
General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016 & amendment 2019, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 & amendment 2019 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Waste (M & TM) Rules, 2016 & amendment 2019 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.



- 15) **Conditions for D.G. Set**
- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 50 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 65% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- 20) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 21) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 22) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 23) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 24) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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MAHARASHTRA POLLUTION CONTROL BOARD

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Sub-Regional Office-1,
5th Floor, Udyog Bhawan,
Civil Lines Nagpur.

Visit Report

Name of Industry: - M/s Suryamba Spinning Mills Ltd S.No. 300
Date of Visit: - 05/12/2019 Mayakundi, Parseoni Road
Name of Industry Representative: - Sri. Viju Thomas GM. Engg. Tq. Parseoni, Dist. Mayapur
Contact No: -
E-mail ID: -
Visited by: - Mr. Hema Deshpande (Sub. Regional Officer)
Observation: - Mr. Kishor P. Pusadkar (Tech Officer)

visited abovesaid Industry to verify compliance of Interim directions issued by the Board vide letter dated 29/10/2019 and status is as below.

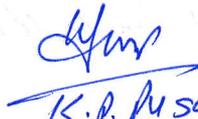
- ① Industry authority has proposed to provide settling tanks with S.D.B for treatment of effluent from humidifier which would be 8000ltr once in three months. Treated effluent will be taken into Med STP for further treatment. Settling tanks work was found in progress and work will be completed by the end of December-2019.
- ② Proposed to provide storm water drain around factory area. Total length of drain will be 586 metr. work of excavation is ~~is~~ completed. Hume pipes are received and work will be completed upto Dec-Jan 2020 and will be connected to Matusat Mala.
- ③ Proposed to provide STP of capacity of 1.15 MLD. Excavation work is completed flooring work has started and will be completed within stipulated time reported Plant representative presently having five septic tanks at different locations.

(4) proposed to provide adequate dust collection system at mixing & blowing section. Room is constructed. Pipe line works is in progress and works will be completed by 15th Jan 2020. Cyclone filters have been ordered.

(5) ~~Separate rooms for~~ no. three rooms has been constructed to ~~store~~ store of segregated non-h.w i.e. used plastic Bags, filters, paper waste etc. Logbooks has been prepared for generation/storage/disposal.

(6) Separate room is provided for storage of h.w. i.e. used oil. previous oil contaminated soil is disposed off at CHWTSDF on 03/12/2019 vide manifest no. 13764 & qty disposed 6200kg.

(7) Bb of Rs 10 lacs is submitted.


K.P. Musadkar
to.


(Hema Deshpande)


Biju Thomas


Saurabh Kumar


05/12/19
S.K. Jha

MAHARASHTRA POLLUTION CONTROL BOARD

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Civil Lines Nagpur.

Visit Report

Name of Industry: - *M/s. Swayambha Spinning Mills Ltd. S.No. 300.*
Date of Visit: - *05/12/2019.* *Mayakund, Parseoni Road*
Tq. Parseoni, Dist. Nagpur.
Name of Industry Representative: -
Contact No: - *Shri. Sourabha Saxena G.M (Tech)*
Shri. S.K. Zia G.M (H.R.)
E-mail ID: - *Shri. Vishu Thomas G.M (Engg)*
Visited by: - *Shri. Rahul Kumar Singh (Complainant)*
Observation: - *Mrs. Hema Deshpande (Sub-Regional Officer)*
Ms. Kshiro. Pusadkar (Field Officer)

visited at the field of Shri. Shrawankumar Singh w.r.t. complaint of disposal of waste into his field. During visit team consists of representative of industry mentioned above, MPCB officials and Shri. Rahul Kumar Singh was also available during visit (son of Shri. Shrawankumar Singh).

- ① Field of Shri. Shrawankumar Singh admeasuring 7.0 Acres is adjacent to Boundary wall of industry and during visit standing crop of cotton observed.
- ② As instructed, industry authority has picked up rubber, Plastic waste by deploying labours which is about four hundred bags.
- ③ As crop is standing in field, complainant is agreed to remove construction waste & other waste i.e. fibres in the month of April 2020 by deploying machines.
- ④ During visit no discharge of any liquid waste in the field of complainant.

By DL
Bijay Thomas

Saurabh Kumar

ASHA Singh

CS.K. Jha

K.P. Pusadkar
A.

Rahul Singh

Hema Deshpande